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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 461/2002

New Delhi, this day the 7th March, 2002

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

1. Nepal Singh aged about 32 years S/o Shri Baljeet Singh working as casual labour on daily wages conferred with Temporary status in the Office of CDA (PD) Meerut R/o Aminabad alias Baragaon Meerut.
2. Sh. Kunwar Pal Singh aged about 39 years S/o DSh. Ramji Lal working as Casual labour on daily wages conferred with temporary status in the office of CDA (PD) Meerut R/o 3, Vaishali Colony, Garh Road, Meerut.
3. Shri Nagendra aged about 38 years S/o Shri Guru Charan working as casual labour on daily wages conferred with temp. status in the office of CDA (PD) Meerut R/o Kaseru Khera Diggi Mohalla, Meerut Cantt.

... Applicant

(By Advocate : Shri V.P.S. Tyagi)

Versus

1. Union of India (through Secretary)  
Ministry of Defence, South Block  
New Delhi
2. The Financial Adviser,  
Ministry of Defence (Finance Division)  
New Delhi
3. The Controller General of Defence Accounts  
West Block-V, R.K. Puram,  
New Delhi
4. The Controller of Defence Accounts (PD)  
Meerut Cantt.

... Respondents

O R D E R (ORAL)

MA No.425/2002 for joining together in a single petition is allowed.

2. Applicants, three in number, working in the Office of Respondent No.4 were engaged as casual labours in 1991 and temporary status was conferred on them w.e.f.

1.12.1994 (A-3). They are awaiting regularisation against available group "D" vacancies. The respondents have been delaying ~~the~~ regularisation without any justification.

3. The learned counsel submits that in a similar situation and in respect of a different organisation ~~also~~ under the same respondent (respondent No.3), those having temporary status and not regularised had approached this Tribunal in OA No. 2488/1999. That OA was disposed of with a direction to the respondent No.3 to consider the regularisation of the applicants in that OA within a given time frame. The aforesaid order was complied with and as many as 11 temporary status personnel were regularised vide respondents' letter dated 23.1.2000 (A-1). The applicants herein pray for a similar direction to be given to the respondent No.3.

4. Having considered the submissions made and after noting that as reported by the applicants in the OA regular vacancies in group "D" are available, I am inclined to take ~~the~~ view that the ends of justice will be duly met in the present case by disposing of this OA at this very stage without issuing notices with a direction to the respondent No.3 to consider the claims of the applicants herein for regularisation against available vacancies and in accordance with the relevant rules expeditiously and in any event within a period of three months from the date of receipt of a copy of this order.

6

(3)

The present OA will be treated as a representation made on behalf of the applicant. I direct accordingly.

5. The OA is disposed of in the aforesated terms.

S. A. T. Rizvi

(S. A. T. RIZVI)  
MEMBER (A)

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